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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

Q.A. No. 2298 of 1993

New Delhi this 25th of March, 1994.

CORAM:

Hon'ble Mr. S.R. Adige, Member

Smt. Pratibha Puri w/o Shri S.K. Puri,
employed as Statistician, PSM Deptt. of Lady
Harding Medical College, New Delhi,
r/o New Delhi, address for service of notices
C/O Shri Sant Lal Advocate, C-21(B)
New Multan Nagar,
Delhi-110056.
By Advocate Shri Sant LalApplicant.
Versus

The Union of India through the Secretary,
Ministry of Health & Family Welfare,
Nirman Bhawan, New Delhi-110011.

2. The Principal-cum-Medical Superintendent,
Lady Hardinge Medical College,
New Delhi-110001.

3. The Estate Officer,
Lady Hardinge Medical College &
Smt. S.K. Hospital,
New Delhi-110001.

4. Sh. Ashok Sharma, Hindi Translator
Kalawati Saran Children Hospital,
New Delhi -1.

By Advocate Mrs. Raj Kumari ChopraRespondents.

OR D E R (ORAL)

In this application, Smt. Pratibha Puri has highlighted her grievance regarding non-allotment of Government quarter although she has put in nearly 25 years of service. She avers that her juniors have been allotted quarters. It has been held by the Tribunal in the order dated 29.10.93 that one quarter will be kept vacant till disposal of this case.

Mrs. Raj Kumar Chopra, learned counsel for the respondents ^{in written intimation from his client who is present in court} intimates that Quarter No. E-50, Foch Square, Gole Market, New Delhi vacated by Mrs. K.

Mahendiratta is available and the respondents are in a position to allot the same to the applicant with immediate effect. Accordingly, the respondents are directed to allot the said quarter ^{to the applicant} within a period of two weeks from today. This application is disposed of accordingly. No costs.

S. R. Adige
(S. R. ADIGE)
MEMBER(A)

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